

(b) 8766 on 1st January, 1969.

(c) No, Sir.

**Cases of Corruption etc. in Education  
Ministry**

**\*647. SHRI PREM CHAND VERMA:**  
Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of cases discovered during the period from the 1st April to 30th June, 1968 involving corruption, bribery, theft and other criminal offences in his Ministry;

(b) the number of officials (classwise) and non-officials involved therein;

(c) in how many cases prosecution was launched and how many cases were referred to Central Bureau of Investigation;

(d) how many cases were caught in 1967-68, how many of them resulted in conviction and against how many persons departmental action was taken, giving details; and

(e) what concrete steps have been taken to prevent such cases in future ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Two.

(b) Class III -- One  
Class IV -- One

(c) Criminal prosecution was launched in one case and the official was exonerated. Departmental action was taken in the other case.

(d) Nine cases were caught during the financial year 1967-68. A statement giving the details of these cases is laid on the Table of the House.

(e) Such cases arise out of the violation of the Central Civil Services (Conduct) Rule 1964 and non-observance of financial rules and procedures. Necessary orders/

instructions obtaining on this subject are brought to the notice of all concerned for strict observance. Instructions are also issued from time to time to carry out other checks prescribed in the procedures.

*Statement*

In all 9 cases were caught during 1967-68. 6 cases were taken up for departmental action, out of which in 4 cases, various minor penalties were imposed on the delinquent officials. In 2 cases, departmental proceedings are in progress. In one case, criminal prosecution was launched but the person concerned was exonerated by the Court. One case is pending in the Court and one has been referred to the Central Bureau of Investigation for enquiry.

**Inclusion of Maithili and Nepali Languages  
In Eighth Schedule of Constitution**

**\*648. SHRI YAMUNA PRASAD  
MANDAL :**  
**SHRI SHIVA CHANDRA JHA :**  
**SHRI GUNANAND THAKUR :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the question of including Maithili and Nepali languages in the Eighth Schedule of the Constitution is being actively considered ;

(b) whether it is a fact that the Sahitya Academy has recognised Maithili as one of its main languages for all purposes of its activities ; and

(c) whether a memorandum for the inclusion of Nepali has been received by his Ministry ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No. Sir.

(b) Maithili has been recognized by the Sahitya Akademi as one of the languages for all purposes connected with its activities.

(c) Yes, Sir.